

(c) the action taken by Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) The memorandum charged the previous Government with mal-administration, incompetency, betrayal of poor and weaker sections, non-fulfilment of the election-eve promises etc. and demanded the dissolution of the Metropolitan Council and the setting up of legislative Assembly in Delhi.

(c) The Delhi Administration has reported that necessary action has been initiated/taken.

Functioning of Regional Transport Offices

4930. **SHRI SUKHENDRA SINGH:
PROF. VIJAY KUMAR
MALHOTRA:**

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether attention of Government has been drawn to the news item "RTO ke daftron mein dalalon ka jor" appearing in the Jansatta of 23 July, 1990; and

(b) if so, the details of steps taken to free the Regional Transport Offices in Delhi from the clutches of touts, to break the nexus between the touts and the officials working in Regional Transport Offices and to improve the functioning of the RTOs to provide efficient service to the public?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRI SHNAN): (a) Yes, Sir.

(b) Directorate of Transport, Delhi

administration, Delhi have informed that in order to contain the unscrupulous activities of certain persons operating in the and around the Directorate offices,

- (i) a massive operation was undertaken not only to demolish their temporary structures, but to ensure that no such structure came up once again. Strict security measures were taken by Enforcement Branch of the Directorate to physically remove any unscrupulous elements in the office building. While enforcing from outside to see that such elements do not gain entry into the Directorate, security within was tightened;
- (ii) Complaint boxes have been put up in every office and senior officers are directed to sit from 12.00 noon to 1.00 p.m. in their offices to take immediate action against public grievances.
- (iii) As a long term measure, new regional offices have been opened to reduce waiting time for applicants. New offices were opened at Sheikh Sarai, Janakpuri and Majnu-Ka-Tilla.
- (iv) The application forms of licences are made available in all offices and assistance counters are opened in all the offices to assist the general public.
- (v) In order to simplify the issue of driving licences the Directorate of Transport introduced assembly line procedure where collection of fees is not only mechanised but the waiting period for the applicant has been reduced substantially.

The Directorate of Transport, Delhi Administration has been keeping a constant vigil on the unscrupulous elements and is in close liaison with the local police to contain the situation.

[English]

Memorandum from displaced Residents Associations, Mahila Ashram, Karnal

4931. SHRI MANIK SANYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a memorandum dated 16, July, 1990 from Displaced Residents Association, Mahila Ashram, Karnal, Haryana;

(b) if so, the details thereof; and

(c) the reaction of Government to their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) In their Memorandum dated 16.7.90, the Displaced Residents Association, Mahila Ashram, Karnal have requested that the new migrant families of Mahila Ashram, Karnal should be permanently rehabilitated and their safety ensured by taking action against the corrupt officers of the Government of Haryana who are committing atrocities on the residents.

(c) A revised scheme for the resettlement of 54 eligible new migrant families of the Mahila Ashram, Karnal is small trade/business was sanctioned in march, 1987 and funds were also released to the Government of Haryana. Action against the officers of Government of Haryana can only be

taken by the State Government as they come under their administrative control. The State Government have, however, been requested to take appropriate action.

[Translation]

Cheating Activities by CRP & RPF at New Delhi Station

4932. SHRISANTOSH KUMARGANGWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the news item appearing in the daily 'Jansatta' dated 10 July, 1990 alleging that some employees of the G.R.P. and Railway Police Force are engaged in cheating activities in connivance with criminal elements and exploiting the passengers at New Delhi Railway Station;

(b) whether Government have received any such information that the said elements are engaged in the illegal sale of tickets, reservation of berths, theft of passengers' luggage, carrying the goods of the shopkeepers of the neighbouring States illegally and sale of drugs etc; and

(c) if so, the effective steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) On the basis of a complaint, a raid was conducted by the Delhi Police on 6-6-89 and one Constable of the Delhi Police was found extorting money from traders. He has been placed under suspension and Departmental Enquiry has been initiated against him, The details of person arrested for unlawful activities at New Delhi Railway Station are as under:—